

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 671 OF 2017 IN
DFR NO. 625 OF 2017

Dated: 14th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Eastern India Powertech Limited ... **Appellant(s)**
Assam Electricity Regulatory Commission & Anr. ... **Respondent(s)**

Vs.

Counsel for the Appellant(s) : Mr. K. Venugopal, Sr. Adv.
Mr. Aditya Jalan
Mr. Paresh Lal
Mr. Priyank Ladoia

Counsel for the Respondent(s) : ---

ORDER

IA NO. 671 OF 2017
(Appl. for condonation of delay in refiling the appeal)

There is 168 days' delay in re-filing this appeal. In this application, the Applicant/Appellant has prayed that delay in re-filing may be condoned.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **09.10.2017**.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson